



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/693/2020  
(Dy. No. 61/2321/2020)

This the 04<sup>th</sup> day of September, 2020

**Hon'ble Mrs. Ajanta Dayalan, Member (A)  
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Manzoor Ahmad Mir, aged 48 years son of Ghulam Mohi-ud-Din Mir, R/o chondhara Pampore District Pulwama.

.....Applicant  
(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. Union Territory of J&K, through Commissioner/ Secretary to Govt., PHE (Jal Shakti Department), Civil Secretariat, Srinagar.
2. Deputy Commissioner, Pulwama.
3. S.E Hydraulics Shopian.
4. Executive Engineer, PHE Division, Awantipora.

.....Respondents  
(Advocate: Mr. Amit Gupta)

## **O R D E R**

### **Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset applicant's counsel submitted that the applicants would satisfy if a direction be given to the respondents to consider and dispose of the pending representation of the applicant dated 23.03.2020 (Annexure A-4) within a stipulated period of time.

2. In view of the above submissions made by the applicant's counsel, we direct the respondents/competent authority to consider and decide the representation of the applicant dated 23.03.2020 by passing a reasoned and speaking order within a period of two weeks from the date of receipt of a certified copy of this order under intimation to the applicant. It is made clear that we have not entered into the merit of the case.

3. Meanwhile, if any arrear of salary is due, the same shall be disbursed under rules and regulations.

4. In view of the above, the OA is disposed of. No costs.

**(Rakesh Sagar Jain)  
Member (J)**

**(Mrs. Ajanta Dayalan)  
Member(A)**

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